

নারীদের স্বাস্থ্য ও সুস্বাস্থ্য রক্ষায় নিভা বুপা
কেলগ ইন্স্যুরেন্সের 'পিল্লি লিভিং' চালু করল



হেঁকাভাড়া একটি অসহজতরুণ কবি।
 এক সমস্তুত্ববোধী কবিত্বের
 গড় তোলায় প্রতিষ্ঠিত।
 সমাজের সাথে, নিজা পাত্রা খেতে
 গিয়েছে বেশোপনি।
 'শিক
 (পরিচয়) দিত' নীতি তারের
 খোঁজনা করেছে।
 তারা ভারতের
 পদে পদে।
 বিনা
 সম্ভাব্যতার মধ্যে ভাসতে
 তারা ভারতে তাদের
 সঙ্গীতের একটি
 উদ্দেশ্য গ্রহণ করেছে।
 এই প্রতিশ্রুতি উদ্দেশ্যটি মহানদের
 স্বাক্ষরে অধ্যায়ের পক্ষে
 স্বাক্ষর শ্রীমন্তের জন্য একটি স্বাক্ষর
 পরিবেশে তৈরি প্রতি বেশোপনি
 নিবেদনে স্বাক্ষর ও পুত্র করেছে
 নীতি অনুযায়ী, নিজা পুত্রের
 সাথে।
 'শিক
 দিত' শব্দটি শব্দটি
 'শিক দিত' একটি জ্ঞা
 যোগ্য হতে।
 কবিত্ববোধী
 অর্থই যেন।
 পদে বিনা
 সম্ভাব্য, বিনা বিনা এবং
 স্পষ্ট।
 সমস্তুত্ববোধে তাদের
 স্বাক্ষর লক্ষ্যই এই ট্রাট হিজিমন

হাওড়া স্টেশনে টিকিট পরীক্ষা অভিযান

[illegible]

অ্যাথলেজার পোশাকের
জগতে প্রবেশ ক্যাম্পাসের

[illegible]

কাফ ইয়ারিংস কালেকশন বাজারে নিয়ে
এল কল্যাণ জুয়েলার্স-এর ক্যান্ডেবরে

[illegible]

অ্যামাজন ইন্ডিয়ার গ্রেট রিপাবলিক ডে সেন ২০২৬ আর্লি ডিন

[illegible]

আর্থিক ফল প্রকাশ করন এনএ্যাণ্ডটি টেকনোলজি সার্ভিসেস লিমিটেড

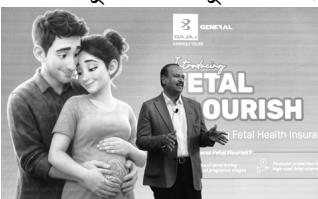
[illegible][illegible]

পূণ্য ও ভক্তিরাজ্য জাতিব্রাহ্মণ
কোষাথার পালন করে দেখিয়ে
টানা পাঁচটি ব্রহ্মসিদ্ধি পথে প্রায়
২০০ টি ব্রহ্মসিদ্ধি মার্কিন ভাষায়
মোট ৬ টি ব্রহ্মসিদ্ধি অর্থনৈতিক
সাহায্যে ইংল্যান্ডে ইংলিশ ভাষায়
হাফের তুলনায় ইতি অগার হার
বিশ্ব ব্যাংক রেডিও, আমেরিক
মোবিলিটি রেডিও, একটি
ইতিহাসিক পরিবর্তন দেখা
ব্যাংক ছাড়া বনো এবং
আমরা নতুন এজেন্ডাটিক এজাই
প্লাস্টিক চালু করে মাধ্যমে
আমাদের এজাই পরিষেবাগুলি
পরিষেবা আরও ও ডটকম করে
আমরা আমায় আমায় আমায়

বাজাজ জেনারেল ইনস্যুরেন্স চালু করেছে ফেটাল ফ্লোরিশ



কনকাতা: ভারতের অন্যতম শীর্ষস্থানীয় পাইন্ডেস্ট জেনোলেপ ইনস্যুরার বাজাজ জেনোলেপ ইনস্যুর্যান্স লিমিটেড (পূর্বে বাজাজ অ্যালিয়াঞ্চ জেনোলেপ ইনস্যুর্যান্স কোম্পানি লিমিটেড নামে পরিচিত ছিল) আজ 'থের' ফেটাল ম্যুরিং' চালু করেছে, যা বিশেষভাবে স্ট্রেচিং হেলথের জন্য তৈরি করা একটি অগ্রাধি মানাধিকারী প্রাইভেট ইন-ইউরোপে পদ্ধতি এবং উই-ইন্ট্রাউট গর্ভাবস্থার জন্য



চ্যালেঞ্জিং অভিজ্ঞতা যোগ করছে মাথায়। ফেটাল ফ্লারিশ বাড়ানোর মাধ্যমে, আমরা প্রয়োজনীয় পদ্ধতিগুলিকে সাপোর্ট করার মাধ্যমে এই বোঝা কমানোর চেষ্টা করছি। ব্যাত বাবা-মা যত্নের বিদ্যে দুষ্ট কভার পরিবর্তে চিৎসে বাবা এবং ফন্টানফলের উপর ফোকাস করতে পারেন। এই অফারটি আমাদের এই বিশ্বাসকে প্রতিফলিত করে যে যত্ন এবং সুরক্ষা জীবনের একটি প্রাথমিক পর্যায় থেকে শুরু হওয়া উচিত। ১৬টি কভার করা পদ্ধতি

স্বাধীনতা-আন্দোলনমোহেণী
 তেজবিরত ত্রিভঙ্গ স্যাম্পলিং,
 পাকিস্তানিসহ আফগানিস্তান ব্রাহ্ম
 স্যাম্পলিং, ফোটা চাঁদ স্যাম্পলিং
 আইনমিহেই নকি ভাণ,
 আইনমিহেই-রিসকন, ফোলা গুলন
 আইনমিহেই-রিসকন, শাফ,
 ফোলাফোলা, টিটিগি-এন এন
 ফোলাফোলা (ফোলা সাজলি,
 ফোলা রিসকন, নিউজালি
 ফোলাফোলা জঙ্গ সাজলি,
 ফোলাফোলা সাজলি, জম্বাও

বাজার স্টাইল বিটেল লিমিটেড

(পুরে বাজার স্টাইল বিক্রি প্রাইভেট লিমিটেড নামে পরিচিত)
 CIN : L18109WB2013PLC194160
 বেকিংস্ট্র অফিস: ডিএন-০২, পল্লী সূর্য্য টেক প্যার্ক, ১০ তলা, ফিল্ডের ১২,
 ফিয়ার রুপ, সেক্টর-৪, সার্বভৌম, উত্তর ১৪ পঞ্চদশ, কাকরাইল, পশ্চিমবঙ্গ, ৭০০০১১
 টেলিফোন: ০৩৩ ৪১১৪ ৪১১৪; ইমেল: secretarial@stylebaazaar.com
 ওয়েবসাইট: www.stylebaazaar.in

শেয়ারহোল্ডারদের ইমেল ঠিকানা আপডেট করার বিজ্ঞপ্তি

[illegible]

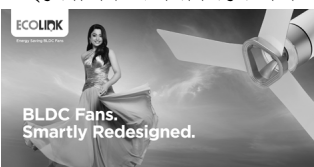
ই-স্টেইল প্রিন্সনা ছাড়াইবার নিষ্পত্তয়ে ভান্না, ডিম্মাট ফর্সে পোয়াবরীয়া সদস্যদের তাদের বিশিষ্টের সাথে ঐক্য আশ্রুতে করার ভান্না অনুভবের করা হচ্ছে।

পরিয়াননা পূর্ণের পক্ষে এবং তাদের পক্ষে
বাজার ঐক্যইল রিটেল নিমিটেড
(পূর্বে বাজার ঐক্যইল
রিটেল প্রাইভেট লিমিটেড নামে পরিচিত)
সমর্থন/-
অভিযান বিং
ডিক কম্পান্যাক্স অফিসার
বেপ্পান্না সচিব
প্রধান - ডায়নি ও কম্পান্যাক্স

ছান্না : কলকাতা
তারিখ : জানুয়ারি ১৬, ২০২৬

‘ফ্যান্স রিইমাজিন্ড’ সিগনিফাই

রশ্মিকা মন্দান্নার সঙ্গে
ইকোলিঙ্ক প্রচারা নিয়ে এল

[illegible]

উইকোলিঙ্ক-এর মাধ্যমে আমরা আমাদের পণ্যগুলির সঙ্গে প্রতিটি ঘরে
পারফরম্যান্স স্টাইল এবং স্বামিত নিয়ে আসতে চাই দিক যেম

আমাদের খুব ভালো সাজ পাওয়া বিলুপিত কান সিরিজে দেখা যায়। আমাদের চারারচনা অনেকের ভোক্তাদের বোঝানোর প্রতিক্রিয়া অনুযায়ী এখন পূর্ণ চান যা কল, কলম্বারাস সসে মানানই এই রসের জন্যই ডিজেন। এটি ইকালিন সসে একটি ব্রাত হিচকি এবং অম্বুর কান লসকে একটি কুপেরুপ লসকে, যা বুধিমা ডিজেনই হলে উল্লেখের সন্ধান কর। আমেরা ব্রাত অ্যাসিসের সিরিজ কান্দারাস সসে আরও অ্যাসিলাইজের মাধমে আমেরা যা এবং ডিজেন জীবনের ই দুস্তিহিকের জিরাজ করে তুলে। পারাফিউমিশ মন্যায় বনেছো, একেবারে প্রারম্ভাভাব্যের সসে যাতে পেরে আমি ভিত্তি খুব উত্তেজিত। সিনপিনিক প্রাে সসে কাজ কর। বনবনই দারুণ লাগে। আমেরা কাজে সসেরে ভালো লাগে যে আমেরা গনিম দরুণ, ডিফ্রান্সি জিরাজ, আর পারফর্মামসসে একসে।

সিনপিনে দুসেদারের ফলে এটাই ফোকালো ধরনে জা একটা সসেরে মন্যায় সসেয়াজ খাওয়া এটাই ফোকালো আর রেজের বরফের শিরাজ প্রথম ধরনের ডিজেন, যা উভে প্রথম পারফর্মামসসে আমেরা আমেরা বহাসে সরবরাহ করে। এটাই চলিত হলে জা

নালাজ-আফসোসে ভ্রূবাক্ত দিয়ে। ওসভেজ্ঞাদের ক্রমবর্ধমান চাই
মেটাতে ডিজাইন করা এই রোঞ্জে বি এল ডি সি এই প্রযুক্তিটি বিভিন্ন মডে
ব্যবহার করা হয়েছে। প্রতিটি যানবাহনের সঙ্গে আসে ৫ বছরের ওয়ারেন্টি (৩১

এই প্রচারাভিযান আরও দেখায় যে ইকোলিন্ড ফ্যান সিরিজ কীভাবে সাধারণ জায়গাগুলোকে আনন্দময় এবং নিজের ব্যক্তিগত প্রকাশ করে।
পারে এমন পরিবেশে পরিণত করতে পারে। প্রচারের ধারণা ও পরিকল্পনা করেছেন হ্যাশট্যাগ অরেঞ্জ। এই প্রচারাভিযান ইউটিউব, ইনস্টাগ্রাম, ফেসবুক এবং অন্যান্য সোশ্যাল মিডিয়া চ্যানেলগুলিতে পাওয়া যাবে।

অ্যাস্টেক লাইফসাইন্সেস ব্যতিক্রমী স্থায়িত্ব
এবং ইএসজি পারফরম্যান্সের জন্য
ইকোভাডিস গোল্ড মেডেল অর্জন করেছে

[illegible]

সংসংহত উন্নয়নের নীতিগুলোকে কতটা কার্যকরভাবে অন্তর্ভুক্ত

করবেই। কিন্তু সম্পর্কে যাক। কারও ভয়ে পোড়ার
আগা-পোড়ার ভয় অনুভব করে একজনিকভাবে ভিয়েটনাম
আসে। কনফেসনালিস্টদের নিমিত্তেও এমনি বৃত্তির পোড়ার
আগা-পোড়ার ভয় অনুভব করে। এমনি ভয়েই ভিয়েটনাম
প্রদেশে শর্শ দ্বারা পরিতালিত হয়, যাঁদের কনফেসনালিস্টদের
আমরা কীভাবে দিয়েমোনিয়া মূল্য হিসেবে সমজ্ঞাত করি, তা
অন্যভাবেই বুঝেই সহ্যেও উদ্ভব হয় শক্তিশালী মানবদ্বারা
পূর্বের ইকোডোমাসি প্রভি থেকে গড়ে তুলিতরা ভিয়েটনাম
আসে। কনফেসনালিস্টদের ভয়েও এমনি পোড়ার ভয়ে
হয়, যে, ইএসজি বাক্সার সামাজিক পরিচানকার সেক্সুয়ালি
আসে। আমদের করে, ইএসজি কনফেসনালিস্ট পালনে
বিষয় নয়, বরং এটি একটি কৌলন্ড পুস্তিকাটির কার মায়ে
আমরা অশীলারদের সাথে যুক্ত, মুক্তি চিন্তা করার মার
হিস্তিগতগত, ভবিষ্যৎের পাত্র প্রস্তাব বাক্সার গড়ে তুলি
বরং বাক্সেরই ইতিবাচক অনুরোধ।

[illegible]

PUBLIC NOTICE

This is to notify the public at large that the Public Notice dated 10.01.2026, published in The Telegraph (English) and Ei Samay (Bangali), issued by Ms. Uma Barge, Advocate, on behalf of Mr. Sourav Daspatnaik, the currently suspended Managing Director of SWACH Environment Private Limited ("SWACH") and the currently suspended Whole-Time Director of Haldia Water Services Private Limited ("HWSPL"), is false, deliberately intended to mislead the public, and legally untenable, and is hereby expressly denied and repudiated in its entirety.

It is categorically stated that Mr. Sourav Daspatnaik was lawfully suspended as Managing Director of SWACH on 17th November 2025 and as Whole-Time Director of HWSPL on 19th November 2025. His suspension was validly extended pursuant to a Board Meeting dated 24th December 2025 and communicated to him vide Legal Notice dated 03rd January 2026, served physically on 05th January 2026 and by email on 07th January 2026.

Further, valid requisitions dated 06th January 2026 (to SWACH) and 07th January 2026 (to HWSPL) have been issued by STRATGROWTH Business Advisors LLP, being the 100% shareholder of SWACH, which is, in turn, the approximately 85% shareholder of HWSPL, with clear, valid, and undisputed title to their shareholdings, for convening Extraordinary General Meetings for Mr. Sourav Daspatnaik's permanent removal as MD/WTD and Director, and the same has been duly intimated to all Board members.

Mr. Sourav Daspatnaik presently has no lawful authority to act for, represent, bind, or hold himself out as MD/WTD, Director, officer, or authorised signatory of either SWACH or HWSPL. Any act, representation, communication, contract, or transaction undertaken by him in the name of either company is wholly unauthorised, illegal, void, and not binding upon SWACH, HWSPL, or their lawful shareholders.

The public at large, banks, financial institutions, regulatory authorities, vendors, customers, employees, and all concerned persons are hereby strictly cautioned not to deal with or rely upon any communication issued by or on behalf of Mr. Sourav Daspatnaik in relation to SWACH and/or HWSPL. Any such dealings shall be entirely at their own risk, cost, and consequences, and neither the companies, nor their rightful shareholders/owners shall bear any responsibility in this regard.

Issued in Public Interest.

Saumya Krishnakumar, Advocate

On behalf of

STRATGROWTH Business Advisors LLP

Date : 16.01.2026



ADITYA BIRLA HOUSING FINANCE LIMITED

Registered Office- Indian Rayon Compound, Veraval, Gujarat - 362266 Branch Office- 2nd Floor, Bangur Bfl Estate, 31 Chowringhee Road, Kolkata – 700016

APPENDIX IV

[See Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002]

Possession Notice (for Immovable Property)

Whereas, the undersigned being the authorized officer of Aditya Birla Housing Finance Limited under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 had issued a demand notice dated 28/10/2025 calling upon the borrowers SUMAN AGARWAL(IN THE CAPACITY OF AVAILABLE LEGAL HEIR OF LATE SANJAY KUMAR AGARWAL), KARAN AGARWAL(IN THE CAPACITY OF AVAILABLE LEGAL HEIR OF LATE SANJAY KUMAR AGARWAL), MUSKAN AGARWAL (IN THE CAPACITY OF AVAILABLE LEGAL HEIR OF LATE SANJAY KUMAR AGARWAL) , SUMAN AGARWAL, KARAN AGARWAL, MUSKAN AGARWAL mentioned in the notice being of Rs. 30,89,584.87/- (Rupees Thirty Lac Eighty Nine Thousand Five Hundred Eighty Seven Only) within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and to the public in general that the undersigned has taken Possession of the property described herein below in exercise of the powers conferred on him/her under Section 13(4) of the said Act. read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 14th day of January of the year, 2026.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Aditya Birla Housing Finance Limited for an amount of Rs. 30,89,584.87/- (Rupees Thirty Lac Eighty Nine Thousand Five Hundred Eighty Seven Only) interest thereon. Borrowers attention is invited to the provisions of Sub-section 8 of Section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All That Piece And Parcel Of One Flat Being No. 2a On The 2nd Floor At Block 3 Having Super Built Up Area Of 1.269 Sq.Ft. Together With One Covered Car Parking Space Together With Undivided Proportionate Share Of Land Admeasuring 61 Cottahs 4 Chattaks 38.43 Sq.Ft. Be The Same A Little More Or Less Mouza-Raghunathpur P.S. Rajarhat, District 24-Parganas (North) At R.S.Dag No. 548, 549 & 550, L.R. Khatian No. 2313 J.L. No. 8, Under Addl. District Sub-Registration Office Of Bidhan Nagar, Salt Lake City Within The Local Jurisdiction Of Rajarhat Gopalpur Municipality Holding No. Rgh/3Dw/134/98, Ward No. 25, North 24 Parganas, West Bengal, 700059.

Date: 14.01.2026

Aditya Birla Housing Finance Limited



Aditya Birla Housing Finance Limited

Registered Office- Indian Rayon Compound, Veraval, Gujarat- 362266 Branch Office- Aditya Birla Housing Finance Limited, 2Nd Floor, Bangur Bfl Estate, 31 Chowringhee Road, Kolkata – 700016

Date: 30.12.2025

To, Maran Nandi, FLAT NO.2/A, 2nd Floor, Purbasha Apartment, 2ND LANE, P.S. TITAGARH, DIST - NORTH 24 PARGANAS WEST BENGAL- 700120. Subject: FINAL REMINDER- Notice for removal of Articles from the Secured Asset Reference: Physical Possession taken on September 18, 2025

Loan Account No. LNKOLHL-1210107773

Sir, Aditya Birla Housing Finance Limited ("ABHFL") in exercise of its powers conferred under the provisions of SARFAESI Act, 2002 and rules framed thereunder has taken physical possession of the Secured Asset bearing All That Piece And Parcel Of One Complete Flat On The Second Floor Of The Multistoried Storied Building "Purbasha Apartment" Vide Flat No.2/A Measuring Built Up Area Of 560 Sq. Ft. More Or Less And Super Built Up Area 800 Sq. Ft. Be The Same Or A Little More Or Less Alongwith Undivided Proportionate Share Of Land Out Of The Total 'Danga' As Present 'Homestead' Land Measuring 2 (Two) Cottahs 9 (Nine) Chittaks In R.S. & L.R. Dag No. 1230 Under R.S. Khatian No. 94 Corresponding To Modified Khatian No. 202 And Another Piece And Parcel Of 'Danga' At Present 'Homestead' Land Measuring 2 (Two) Cottahs 9 (Nine) Chittaks In R.S. & L.R. Dag No. 1230/ 1945 Under R.S. Khatian No. 487 Corresponding To Modified Khatian No. 202/1 Thus Total Land Measuring 5 (Five) Cottahs 2 (Two) Chittaks More Or Less Alongwith Multistoried Building Standing Thereon Which is Lying And Situates At Mouza: Chandanpukur, J.L. No. 2, R.S. No. 15, Tour No. 108 & 340, New Khatian No. 1730(Modified) Under L.R Khatian No. 3092, 3093 And 3094 Within The Limits Of Barrackpore Municipality, At Ward No. 3, Holding No. 4 (4), West Dhangar Para, 2nd Lane, P.S. Tilagarh, Dist - North 24 Parganas And Under The Jurisdiction Of A.D.S.R.O Barrackpore, West Bengal- 700120, Which Is Butted And Bounded As Follows: On The North: 14 Ft Wide West Dhangarpara 2nd Lane. On The South: House of Pradyut Chowdhury On The EAST: House of sushil Majumdar. On The WEST: House of Suvenud Dasgupta On September 18, 2025 through its Authorized Officer. The same has been taken in furtherance of the above mentioned address's failure to discharge your outstanding liability to the tune of 17,78,597/- (Rupees Seven Lacs Seventy Eight Thousand Five Hundred and Ninety Seven Only) and further comply with the terms and conditions envisaged under the statutory demand notice dated 10.01.2024 issued under Section 13(2) of the SARFAESI Act, 2002.

ABHFL is in the process of effecting sale of the Secured Asset in accordance with the provisions of SARFAESI Act, 2002 and rules framed thereunder for realization of its outstanding dues against Loan account no. LNKOLLAP-12170030018.

You are therefore, requested to kindly remove your personal belongings/articles from the said Secured Asset within 5 days from the date of receipt of this present letter failing which, the secured creditor without any further reference to you in case of above-named borrowers, shall be constrained to sell the items in market.

Please note that this will be final reminder notice and in case of failure to remove your personal belongings/articles from the said Secured Asset, ABHFL shall not be liable for any damage/loss caused thereof.

We trust that you shall do the needful within the stipulated time and shall obviate the necessity of taking any unpleasant steps, which needlessly to mention shall be at the cost and expenses of you the above-named borrowers.

For Aditya Birla Housing Finance Limited
Authorized Officer



BANK OF INDIA BARASAT ZONAL OFFICE ASSET RECOVERY DEPARTMENT

2nd Floor, DD-2, Salt Lake, Sector 1, Bidhan Nagar, Kolkata - 700064

Appendix-IV (Rule-8(1))
POSSESSION NOTICE
(from Immovable Property)

Whereas The undersigned being the authorized Officer of the Bank of India under the Securitization and Reconstruction of Financial assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under section 13(12) read with the rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 12-11-2025 calling upon the borrower MD. YUNUS MONDAL S/O Anarul Islam Mondal at Village & PO - Aturia, PS-Baduria, 24 Parganas (N)/743427 to repay the amount as mentioned in the notice being Rs. 25,94,240 (Rupees Twenty-Five lakh Ninety Four Thousand Two Hundred Forty) with further Uncharged interest from 12-11-2025 within 60 day(s) form the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the Borrower/Guarantor and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him / her under section 13(4) of the said Act, read with rule 8 of the said Rules on this 15th day of January of the Year 2026.

The Borrower / Guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank of India, Katiahat Branch, for an amount of being Rs. 25,94,240 (Rupees Twenty Five lakh Ninety Four Thousand Two Hundred Forty) with further Uncharged interest from 12-11-2025 and incidental expenses, costs & charges etc. thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE MORTGAGE IMMOVABLE PROPERTY

All that one self-continued Residential Building in Mouza - Aturia, J.L. No. - 101, RS Khatian no - 609, L.R. Khatian no - 1714 & L.R. Dag no - 1112, Vill : Aturia, P.O. Aturia, P.S. Baduria, Dist.- North 24 Parganas, With in the limit of Aturia Gram panchayat with total Land area -4.5 dec (as per deed)/ 4.00 Decimals as per Parcha, and one building /Ground Floor 1007 sq. ft, First Floor- 1100 sq. ft) Property stands in the name of Md. Yunus Mondal S/O. Anarul Islam Mondal. Vide Title Deed no. 02733/2004 & Title Deed No. 02437/2002. Building is bounded by: On the North: By property of Sahar Ali Mondal, On the South: By Property of Rabiul Mondal, On the East : By Property of Md Yunus Mondal, On the West : By Property of Anarul Mondal.

Place: Katiahat
Date: 15-01-2026

Sd/- Chief Manager & Authorised Officer
Bank of India

Notice Inviting Tender (NIT)
(2nd CORRIGENDUM)

NIT e-NIT No. e-NIT No. e-NIT No. 3/EE/Rural Roads - 2025/PM/TAMILUK/2025-26 (2nd Call) dated - 26.12.2025 & NIT No: 4/EE/Rural Roads - 2827/PM/TAMILUK/2025-26 (2nd Call) dated - 29.12.2025 Published under WBSDRA, Purba Medinipur Division. Last date of submission is 24.01.2026 up to 15.55 hours. The details can be obtained from website:http://www.wbtenders.gov.in.

Sd/-

Executive Engineer
WBSDRA, Purba Medinipur Division



Metro Railway, Kolkata

For & on behalf of President of India, Tender Notice is invited by Dy. Chief Electrical Engineer/HR, Metro Railway for the following work: Name of work: Provision of Fire Detection System in Rakes of Metro Railway, Kolkata along with CAMC for 5 years. Advertised Value : Rs. 39,75,61,840.42, Bid Security: Rs. 21,37,800/- pre-Bid conference date and time: 14.00 hrs. (IST) of 21.01.2026. Date and Time of Closing: 15:00 hrs. (IST) of 18.02.2026. Notice Board Address : Office of the Chief Electrical Engineer/RS, Dum Dum Car Depot Complex, Metro Railway, Kolkata-700090. Website particulars : https://www.iimps.gov.in

Tender No. : MR-POH-74-171

Follow us at: [/metrorailkolkata](https://www.metrorailkolkata.com)

PUBLIC NOTICE

(Under Section 102 of the Insolvency and Bankruptcy Code, 2016)

FOR THE ATTENTION OF THE CREDITORS OF

MR. ANIRBAN Mukherjee

SL. NO.	PARTICULARS	INFORMATION
1.	Name of the Debtor/ Personal Guarantor	Mr. Anirban Mukherjee
2.	Name and CIN of Corporate Debtor	Name: M/s Purulia Metal Casting Pvt. Ltd. CIN: U27109WB2004PTC099785
3.	Address of the Debtor/ Personal Guarantor	Huchukpara, Krishna Kuthir, Purulia-723101; 1/336 Gariahat road, Jodhpur Park, Kolkata-700068; 31, Ganesh Chandra Avenue, 4D/1, 4th Floor, Kolkata-700013
4.	Details of the Order Admitting the Application	Application filed by Punjab National Bank under section 95(1) of the Insolvency and Bankruptcy Code, 2016 has been admitted by the Hon'ble NCLT Kolkata Bench - I vide its order dated 13th January 2026 in C.P (IB). No. 237/KB/2024
5.	Last Date for Submission of Claim	7th February 2026
6.	Particulars of the Resolution Professional With Whom Claims are to be Registered	Rajnandan Kumar Shiban Complex, 47C, Pottery Road, Kolkata - 700015. Email id: rmk_sa2004@yahoo.co.in Mobile no:- 9831151505
7.	Relevant forms are Available at:	https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of an Insolvency Resolution process of Mr. Anirban Mukherjee Personal Guarantor on 13.01.2026. The Creditors of Mr. Anirban Mukherjee are hereby called upon to submit their claims with proof on or before 07.02.2026 in the prescribed "FORM B" under Regulation 7(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) Regulation, 2019 to the Resolution Professional at the address mentioned against entry No. 6. The Creditors shall submit their claims with proof, details of claims and personal information by way of electronic communications or through courier, speed post or registered letter. Submission of false or misleading proofs of claim shall attract penalties.

Rajnandan Kumar Resolution Professional
IBBI/IPA-001/IP-P-02721/2022-2023/14161
Shibani Complex, 47 C Pottery Road, Kolkata-700015



SBI SME KALYANI BRANCH (63810)
B-9 / 139, Civic Centre, Central Park, P.O. & P.S.- Kalyani, Dist.- Nadia, Pin- 741235
E-mail: sbi.63810@sbi.co.in

APPENDIX- IV [Rule 8(1)]
POSSESSION NOTICE
(For Movable Property)

Whereas, The undersigned being the Authorised Officer of the State Bank of India under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 13.11.2025 calling upon the Borrower M/s Nirma Knitting Centre, Prop: Abhijit Tikadar having registered office at Simulapara, Chandpara, Chandpara Bazar, Gaighata, North 24 Parganas, West Bengal, India, Pin- 743235 to repay the amount mentioned in the notice being Rs. 1,09,41,226.40 (Rupees One Crore Nine Lakhs Forty One Thousand Two Hundred and Twenty Six Rupees and Forty Paise) and interest from 11.11.2025 within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower/Guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him / her under Section 13(4) of the said Act read with Rule 8 of the said rules on this 15th day of January of the year 2026.

The Borrower / Guarantor in particular and the public in general is hereby cautioned not to deal with the machineries and any dealings with the machineries will be subject to the charge of the State Bank of India for an amount of Rs 1,09,41,226.40 (Rupees One Crore Nine Lakhs Forty One Thousand Two Hundred and Twenty Six Rupees and Forty Paise) and interest from 11.11.2025, costs, etc. thereon. The Borrower's attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available to redeem the secured assets.

Description of the Immovable & Movable Property

Description of the immovable property

Nil

Description of Movable Securities:

All stocks, receivables and plant-machinery of the company hypothecated to State Bank of India, SME Kalyani Branch.

Date :15.01.2026

Authorised Officer
State Bank of India

JHARIA REHABILITATION AND DEVELOPMENT
AUTHORITY, DHANBAD

e-Procurement Notice

Tender Reference No: JRDA/CIVIL/25-26/41/73

Date: 10.01.2026

1.	Name of Work	Upgradation of Phase-II and Phase-III of Visthapit Awas at Belgaria, Dhanbad. (2 nd Call)
2.	Estimated Cost	Rs. 34,61,35,836.00
3.	EMD	Rs. 34,61,400.00
4.	Tender Document Cost	Rs.10,000.00
5.	Time of Completion	18 months
6.	Date/Time from which bid is available for online bidding	16.01.2026 at 03:00 PM
7.	Last Date/Time for on-line submission of bids	06.02.2026 at 5:00 PM
8.	Date and Time of Bid Opening	09.02.2026 at 11:30 AM
9.	Name and Address of Officer inviting tender	Head of Department (Civil), JRDA, Dhanbad Hatia More, Golf Ground Road, Hirapur, Dhanbad - 826001 Jharkhand, India Email: infojrda.dhn@gmail.com

Note : 1. Only e-tenders will be accepted.
2. Further details can be seen on website – https://jharkhandtenders.gov.in.

Sd/-

PR 370857 Rural Development(25-26).D
Head of Department (Civil),
JRDA, Dhanbad

पंजाब एण्ड सिंध बैंक



Punjab & Sind Bank

Where service is a way of life

SHAKUNTALA PARK BRANCH (K0853)
Behala, Kolkata - 700061, E-mail: k0853@psb.co.in

APPENDIX - IV, Rule 8 (1)

POSSESSION NOTICE (For Immovable Property)

Whereas The undersigned being the Authorised Officer Punjab & Sind Bank under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of power conferred under section 13(2) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice Dated 04.10.2025 calling upon the Borrower Shri Shibu Prosad Das resident at 217/N, Beni Master Lane, P. S. - Parnashree, South 24 Parganas, West Bengal, Pin - 700061 to repay the amount mentioned in the notice being Rs. 9,85,604.91 (Rupees Nine Lakhs Eighty Five Thousand Six Hundred Four and Ninety One Paise Only) plus interest till date of full repayment within 60 days from the date of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13 (4) of the said Act read with Rule 9 of the said rules on this 13 th Day of January of the year 2026.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the Punjab & Sind Bank, Shakuntala Park Branch for an amount of Rs. 9,85,604.91 (Rupees Nine Lakhs Eighty Five Thousand Six Hundred Four and Ninety One Paise Only) and interest thereon.

Description of the Immovable Property

All part and parcel of the property consisting of 183 A, Beni Master Lane, Kolkata 700061, measuring an area of 02 Cottahs 02 Chittaks and 40 Sq. Ft. for construction of two storied building under P. S. - Parnashree, Kolkata - 700061 under Kolkata Municipal Corporation registered vide dated 29.07.2007 registered in the office A.D.S.R. Behala and recorded / entered in Book No. 01 Volume No. 77 Page No. 187 to 194 Being No. 3385 for the year 2007. Property bounded as: North : 14 Ft. Wide Road, East : 04 Ft. wide Common Passage, South : House of Subhasini Dasl, West : 03 House of Mr. Tapan Samui.

Date : 13.01.2026
Place : Kolkata

Authorised Officer
Punjab & Sind Bank



Durgapur Municipal Corporation

City Centre, Durgapur - 713216, Dist.- Paschim Bardhaman

Notice Inviting e-Tender

1) Name of the Work : Construction of Drain at Mahua Bagan from Kamakhya Bouri house to Bablu Rai house, Borough-01, Booth No.-89, Ward No.-02

e-Tender No: WBDMC/W/341 (APAS) of 25-26(2nd Call)

Tender ID : 2026_MAD_5008374_1 • Est. Amt: Rs. 5,19,475.00

Last Date : 24.01.2026 upto 9.00 AM

Fordetails: tenders.wb.gov.in

Sd/-

Executive Engineer, DMC

BURDWAN MUNICIPALITY

APAS Cell

Tender Reference No WBMD/ APAS/EX/33/147/2026-26

Tender ID 2026_MAD_5008307_1

Inviting Tender from Bonafide agency for various developments works in various wards under APAS scheme. Last date of Submission – 24/01/26 10 a.m. For Details visit www.burdwanmunicipality.gov.in and office notice board. Further corrigendum & addendum if issued will be published only on the above website.

Sd/-

Chairman
Burdwan Municipality

OFFICE OF THE

HOWRAH ZILLA PARISHAD

NOTICE INVITING TENDER.

74 of 2025-26 Sl.No.1 to 2 Dt.16/01/2026

For details log on to organization chain Zilla Parishad/Zilla Parishad/Howrah under "e-procurement" link

https://wbtenders.gov.in from 17/01/2026 to 03/02/2026 upto 16:00 hrs.

Sd/-

District Engineer
Howrah Zilla Parishad

BURDWAN MUNICIPALITY

APAS Cell

Tender Reference No WBMD/ APAS/EX/E/22/224/2026-26

Tender ID 2026_MAD_5008304_1

Inviting Tender from Bonafide agency for various developments works in various wards under APAS scheme. Last date of Submission – 24/01/26 10 a.m. For Details visit www.burdwanmunicipality.gov.in and office notice board. Further corrigendum & addendum if issued will be published only on the above website.

Sd/-

Chairman
Burdwan Municipality

BURDWAN MUNICIPALITY

APAS Cell

Tender Reference No WBMD/ APAS/EX/E/26/2026-26

Tender ID 2026_MAD_5008306_1

Inviting Tender from Bonafide agency for various developments works in various wards under APAS scheme. Last date of Submission – 24/01/26 10 a.m. For Details visit www.burdwanmunicipality.gov.in and office notice board. Further corrigendum & addendum if issued will be published only on the above website.

Sd/-

Chairman
Burdwan Municipality

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process Regulations, 2017)

For the attention of the stakeholders of Basus Lets Game Now Private Limited

Sl. No.	Particulars	Information
1.	Name Of The Corporate Person	Basus Lets Game Now Private Limited
2.	Date Of Incorporation Of Corporate Person	11/12/2018
3.	Authority Under Which Corporate Person Is Incorporate/ Registered.	Registrar of Companies, West Bengal, Kolkata
4.	Corporate Identity Number	U92410WB2018PTC229221
5.	Address Of The Registered Office And Principal Office (If Any) Of Corporate Person	96/1/10 Shipbaur Road Howrah, Howrah, West Bengal, India, 711102
6.	Liquidation Commencement Date Of Corporate Person	14/01/2026
7.	Name, Address, Email Address, Telephone Number And The Registration Number Of The Liquidator	Gyaneshwar Sahai Os-2, II Floor, The Next Door, Sector-76, Far